

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No. 3329/2019**

This the 20<sup>th</sup> day of November, 2019

**Hon'ble Ms. Aradhana Johri, Member(A)**

Shri Om Prakash Pal  
Aged about 64 yrs.  
S/o Late Sh. Nathu Singh  
R/o 173, Duggal Colony  
Devli Road, New Delhi – 110080  
Retired as Assistant Engineer (Civil)  
Group 'B'

... Applicant  
(By Advocate :Mr. T.D. Yadav)

**Versus**

1. The Vice Chairman  
Delhi Development Authority  
Vikas Sadan, INA, New Delhi.
2. Dy. Director (P) 1/Engg.  
DDA, Personnel Branch – I  
B-311, Vikas Sadan, New Delhi.
3. Sr. Account Officer  
(Pension), Cell – I, DDA, C-2/115, Vikas Sadan, INA, New Delhi.

...Respondents  
(None)

**ORDER (ORAL)**

**Ms. Aradhana Johri:**

The applicant Sh. Om Prakash Pal retired as Assistant Engineer in the respondent organisation on 31.07.2015. Thereafter Rs. 5 lakh was adjusted from the withheld gratuity and respondents issued a notice on 30.08.2019 to the applicant to refund a further excess payment of Rs. 1,73,503/-. The said order does not give details as to the reasons for which this excess payment was made. The applicant has replied to the notice dated 28.10.2019 asking for calculation details of excess payment of pay and allowances. As per his contentions, this detail has not yet been provided to him.

2. In view of above, OA is disposed of, at admission stage itself, and the respondents are directed to provide requisite details to the applicant to enable him to give a proper representation in the matter. Thereafter the respondents shall decide the representation made by the applicant by passing a reasoned and speaking order, as per rules, within one month from the date of receipt of such a representation. Till then, no recovery shall be made from the applicant.

**(Aradhana Johri)  
Member (A)**

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